45

Voting right to overseas Indians

- •220. SHRIMATI MONIKA DAS: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether Government propose to enact any legislation to extend voting rights to the overijeas Indians; and
- (fo) if so, what are the details in this regard?

THE MINISTER OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) and (b) The question whether voting rights should be extended to Indians living overseas is under consideration.

Optimum use of molasses for alcohol production

- @1330. SHRI SATYA PAL MALIK: Wilt the Minister of CHEMICALS AND FERTILIZERS be pleased to jstate:
- (a) whether Government have taken any steps in cooperation with the sugar-producing States and distillery industries etc. to put to best use molasses, an essential feed stock for alcohol-based industries, for alcohol production; and
- (b) if so, what are the details in this regard and with what results?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS FERTILIZERS (SHRI A. C. RATH): (a> and (b) In order to Improve the availability of alcohol as feed-stock for alcohol based industries, the State Governments have been requested (i) to ensure that all available molasses are gainfully used; (ii) to encourage the use of khandjiari molasses for alcohol production; and (iii) to ensure creation (by sugar factories) of adequate and proper storage facilities for molasses. The Government had also set up a Committee of technical experts to examine the efficiency of alcohol production, improvement in technology for fermentation, fuel conversion and promotion of alcohol based industry. The report of the Committee isubmitted to Government in January, 1980 was commended to the States and to the distillery industry.

to Questions

Encroachment on Government land by Allottees of Government Quarters In Behala, Calcutta.

- 1331. SHRI ARABINDA GHOSH: Will the Minister of LABOUR AND RE-HABILITATION be pleased to state:
- (a) whether it is a fact that Central Government employees who are displaced persons from former Eaj;t Pakistan now Bangladesh were allotted flats, Govern ment quarters in Behala, Calcutta on term* and conditions laid down by the Govern ment of

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